

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4171

ANSWERED ON:04.05.2007

DEBT RECOVERY TRIBUNALS

Khairi Shri Chandrakant Bhaurao; Meghwal Shri Kailash

Will the Minister of FINANCE be pleased to state:

- (a) the details of Debt Recovery Tribunals functioning in the country, location - wise;
- (b) the number of cases disposed off by these tribunals upto March, 2007 along with the amount of debt recovered, tribunal- wise;
- (c) the number of cases which are still pending in each of these tribunals; and
- (d) the time by which these cases are likely to be cleared ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI P.K.BANSAL)

- (a) (b) & (c) The information is given in Annexure.
- (d) The cases are disposed of under the provisions of The Recovery of Debts Due to Banks and Financial Institutions Act, 1993. Although the Act, provides for a summary procedure, no time frame can be given by the Government for disposal of these cases.